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IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. 41/93 to O.A./27/93
~~O.A. No. 42/93 to O.A./28/93~~
O.A./27/93 to O.A./33/93 and
O.A./43/93 and O.A./44/93

DATE OF DECISION 12-3-1993

Shri P.G.Patel & others Petitioner

Mr.M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Admn. Member



1. Shri P.G.Patel
2. Shri D.M.Patel
3. Shri B.S.Baria
4. Shri A.M.Patel
5. Shri M.S.Patel
6. Shri R.B.Zala
7. Shri J.N.Patel
8. Shri A.V.Baria
9. Shri C.N.Patel

All are the Casual Labourers,

S.D.O.P.,

Nadiad.

.....applicants

(Advocate : Mr.M.S.Trivedi)

versus



1. Union of India through
The Secretary,
Ministry of Telecommunication,
Sanchar Bhavan,
New Delhi.

2. Telecommunication District Manager,
Office of the Telecommunication,
District Manager,
Nadiad.

3. Sub Divisional Officer,
Office of the Sub Divisional Officer,
Telegraphs,
Nadiad.

....respondents

(Advocate : Mr. Akil Kureshi)

ORAL ORDER

O.A./11/93 to O.A./27/93

O.A./27/93 to O.A./33/93 and

O.A./43/93 and O.A./44/93

Date : 12-3-1993

Per : Hon'ble Mr.N.B.Patel,
Vice Chairman



Mr.M.S.Trivedi, learned advocate for
the applicant.

Mr.Akil Kureshi, learned advocate for
the respondents.

Mr.Trivedi states that all the applicants have made representations on or about 5th January, '93. Even if some applicants have not made representations, they may now make it within a period of 2 weeks hereof. All the representations received, and , to be received, by the department may be treated as having been received within time. The representations may be considered and decided as expeditiously as possible. The decisions taken on the representations made by the applicants may be communicated to them in writing and in case of any decision to terminate

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the services of any applicant or applicants, such decisions may not be implemented for a period of 10 days, after communication thereof to the concerned applicant(s). If any of the applicants feels aggrieved by the decision taken on his representation, he will be at liberty to move the Tribunal for revival of his application by filing Miscellaneous Application. This Original Application is disposed of as above.

In view of this order passed in O.A., The M.A. does not survive and stands disposed of accordingly.



Sd/-

(V.Radhakrishnan)
Member (A)

Sd/-

(N.B.Patel)
Vice Chairman

TRUE COPY

At Reval
Section Officer
Central Administrative Tribunal
Ahmedabad Bench.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. OA/20193 of 199

Transfer Application No. _____ Old Writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken and
the case is fit for consignment to the Record Room (Decided).

Dated : R.S. Christian.

Countersigned :

Christian
Section Officer/Court Officer

R.S. Christian.
Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE OP/20193

UF *9

NAMES OF THE PARTIES Shri A. J. Tiwari

VERSUS

U. of T. & 018.

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
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2.	62 67 Oral Order dtd. 12/03/93	

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD,

Submitted:

C.A.T./JUDICIAL SECTION.

Original Petition No:

OA) 20/93

of

1993

Miscellaneous Petition No:

of

Shri A. S. Tiwari

Petitioner(s)

Versus.

U.O. India & Ors.

Respondent(s).

This application has been submitted to the Tribunal by
Shri M. S. Privedi.

Under Section 19 of the Administrative Tribunal Act, 1985.
It has been scrutinised with reference to the points mentioned in
the check list in the light of the provisions contained in the
Administrative Tribunal Act, 1985 and Central Administrative
Tribunals (Procedure) Rules, 1985.

The Application has been found in order and may be given
to concerned for fixation of date ~~except item 2(c) 4, 7(9)(b) & 6(2)(b)~~ 21/3

The application has not been found in order for the reasons
indicated in the check list. The applicant Advocate may be advised
to rectify the same within 14 days. A draft letter is placed below
for signature. Order in case 184/92 may be perused.

~~SSAT~~

~~S.O. (J):~~

~~Atul Pratap Singh~~

~~D.R. (J):~~

~~Om Veer~~

KNP24492.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

APPLICANT(S)

Shri A. S. Tiwari

RESPONDENT(S)

U.O. India & orPARTICULARS TO BE EXAMINEDENDORSEMENT AS TO
RESULT OF EXAMINATION.

1. Is the application competent ?

2. (A) Is the application in the prescribed form ?

(B) Is the application in paper book form ?

(C) Have prescribed number complete sets of the application been filed ?

3. Is the application in time ?

If not, by how many days is it beyond time ?

Has sufficient cause for not making the application in time stated ?

4. Has the document of authorisation/ Vakalat Namabean filed ?

5. Is the application accompanied by D.D./I.P.O. for Rs.50/- ? Number of D.D./I.P.O. to be recorded.

6. Has the copy/copies of the order(s) against which the application is made, been filed ?

7. (a) Have the copies of the documents relied upon by the applicant and mentioned in the application been filed ?

(b) Have the documents referred to in (a) above duly attested and numbered accordingly ?

(c) Are the documents referred to in (a) above neatly typed in double space ?

8. Has the index of documents has been filed and has the paging been done properly ?

*yes in Gujarati**100 slt 8990
31/12/92**not filed**NO**Xerox copies**Index not filed*

PARTICULARS TO BE EXAMINED.

ENDORSEMENT TO BE RESULT OF
EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application ?

yes

10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal ?

no

11. Are the application/duplicate copy/copies signed. ?

yes

12. Are extra copies of the application with annexures filed ?

✓

(a) Identical with the Original.

(b) Defective.

(c) Wanting in Annexures

No. _____ Page Nos. _____ ?

(d) Distinctly Typed ?

13. Have full size envelopes bearing full address of the respondents been filed ?

no

14. Are the given addressed, the registered addressed ?

yes

15. Do the names of the parties stated in the copies, tally with Name(s) those indicated in the application ?

yes

16. Are the translations certified to be true or supported by an affidavit affirming that they are true ?

yes

17. Are the facts for the cases mentioned under item No 6 of the application ?

very copies

(a) Concise ?

(b) Under Distinct heads ?

(c) Numbered consecutively ?

(d) Typed in double space on one side of the paper ?

18. Have the particulars for interim order prayed for, stated with reasons ?

yes

18
06/10/93